

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 387/GT/2020

Subject : Petition for revision of tariff of Talcher Super Thermal Power Station Stage-I (1000 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.

Petition No. 436/GT/2020

Subject : Petition for approval of tariff of Talcher Super Thermal Power Station Stage-I (1000 MW) for the period from 1.4.2019 to 31.3.2024.

Petitioner : NTPC Limited

Respondents : WBSEDCL & 7 Others

Date of Hearing : **6.2.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC
Ms. Ritu Apurva, Advocate, NTPC
Ms. Neelam Singh, Advocate, NTPC
Shri M. Karthikeyan, Advocate, NTPC
Shri Rudraksh Bhushan, NTPC
Shri U.S. Mohanty, NTPC
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri R.K. Mehta, Advocate, GRIDCO
Ms. Himanshi Andley, Advocate, GRIDCO

Record of Proceedings

Since the order in the Petition (which was reserved on 6.1.2023) could not be issued prior to one Member, who formed part of the Coram, demitting office, the matter has been re-listed for hearing.

2. At the outset, the learned counsel for the Petitioner submitted that since the pleadings and arguments have been completed, the Commission may reserve its order in the Petition. He, however, submitted that in case any other clarification/additional information is required, the Petitioner will furnish the same. The learned counsel for the Respondents, while stating that orders may be reserved in the matter, prayed that time may be granted to the Respondents, to file their replies, in case any additional information is filed by the Petitioner.

3. The Commission, after hearing the parties, directed the Petitioner to file the following additional information on affidavit in the above petitions after serving a copy to the Respondents on or before **4.3.2024**:



- (a) *As the additional capitalization mentioned in the summary sheet, the works and amount, are at variance with the year-wise claims made, the petitioner shall reconcile these forms and resubmit the same.*
- (b) *The reasons for capitalization of Rs. 2159.54 lakh claimed towards ash dyke works of lagoon 2 in 2014-19, in contrast to the submission made in 2019-24 for a claim of Rs. 15900 lakh as the works of lagoon 2 could not be started in 2014-19 on account of delay in finalization of advice of an expert and now, projected to be capitalized in 2019 – 24.*
- (c) *The detailed scope of works completed in 2014 -19 and detailed scope of works envisaged in 2019-24 w.r.t. lagoon 1 and 2, including year-wise expenses incurred / to be incurred, raisings completed / to be completed, increase in storage capacity, existing quantity of ash etc, and apportionment of expenses made to stage I and stage II. Further shall furnish a pictorial representation clearly indicating the works carried out in 2014 – 19 and works to be carried out in 2019 – 24.*
- (d) *In reference to the award of arbitration claimed, as it is noted that the delay in execution of works was attributed to the Petitioner, the detailed break up of Rs. 35.80 lakh claimed, particularly, the penalty levied by the arbitrator. Further, shall furnish the IDC capitalized by the petitioner on account of the delay in the execution of the subject works.*
- (e) *Auditor-certified quantity with respect to each of the capital spares claimed.*
4. The Respondents are allowed to file their reply after serving a copy to the Petitioner till **12.3.2024**, and the Petitioner may file its rejoinder, if any, by **18.3.2024**.
5. Subject to the above, an order in the matter was reserved.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

